

Government of India
Ministry of Finance
Department of Revenue
LOK SABHA
UNSTARRED QUESTION NO. 3650
TO BE ANSWERED ON MONDAY, MARCH 16, 2020
PHALGUNA 26, 1941 (SAKA)

COLLECTION OF DIRECT AND INDIRECT TAXES

†3650. SHRI DINESH CHANDRA YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether there has been a decrease of 27 per cent amount in direct and indirect taxes collection in the year 2019-20;
- (b) if so, the details thereof along with the amount received in the year 2018-19 and the total amount received in the year, 2019-20; and
- (c) the steps being taken by the Government to overcome this loss?

ANSWER
MINSTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a): No Sir, there has not been a decrease of 27 per cent amount in direct and indirect tax collection in the year 2019-20.

(b): The question does not arise in view of reply at (a) above. However Direct Tax and Indirect Tax collection from April to February for 2018-19 and 2019-20 is as follows:-

(Rs. in Crore)

Financial Year	Net Direct Tax	Net Indirect Tax (Non GST & GST)
8-19	8,43,582	8,43,400
9-20*	8,13,844	8,75,234

*Provisional

(c): In order to maximize direct tax collection, the income tax department is taking several steps including monitoring of advance tax payments by top taxpayers, recovery of outstanding demand, monitoring payment of tax deducted at source (TDS) by top deductors, organizing awareness programmes regarding TDS/Tax Collection of Source (TCS) provisions for proper compliance, utilizing information available through Statement of Financial Transactions and other agencies for detection of cases of tax evasion and new tax-payers, enforcement action by way of searches and surveys, efforts towards widening of tax base, early disposal of high demand assessments and appeals for early recovery of demand, multi-media campaign to encourage voluntary compliance of tax laws, monitoring of payment of dividend distribution tax and regular assessment tax, etc.

As regards Indirect taxes various administrative steps have been taken by the Government to improve the GST revenue like; GST rate rationalization to improve the tax compliance, mandatory e-filing & e-payment of taxes, penalty for delayed payment, extensive use of third party sources such as State VAT Department, Income Tax etc. for compliance verification,

regular enforcement & compliance verification of tax returns, taxpayer education and media campaign etc.
